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MCRC-38812-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 8<sup>th</sup> OF SEPTEMBER, 2025MISC. CRIMINAL CASE No. 38812 of 2025

AJAY

Versus

THE STATE OF MADHYA PRADESH

.....  
Appearance:

*Shri Himanshu Thakur - Advocate for the applicant.*

*Shri Tarun Pagare- G.A. for the State.*

.....

ORDER

They are heard. Perused the case diary / challan papers.

2] This is the applicant's third bail application filed under Section 483 of Bharatiya Nagrik Suraksha Sanhita, 2023/439 of Criminal Procedure Code, 1973, as he/she is implicated in connection with Crime No.222/2024 registered at Police Station - Nai Abadi District - Mandsaur (MP) for offence punishable under Sections 8/15 and 29 of the NDPS Act. The applicant is in custody since 19.11.2024. His earlier bail applications have already been dismissed as withdrawn.

3] Counsel for the applicant, at the outset has submitted that the similarly situated co-accused Ravi has already been granted bail by this Court in M.Cr.C. No.31416/2025 vide order dated 08.08.2025, and the case of present applicant is identical to that of Ravi.

4] Counsel for the State, on the other hand, has opposed the prayer, however, it is not denied that the co-accused Ravi has already been granted bail by this Court.

5] Having considered the rival submissions and on perusal of the case-diary,



as also the order passed by this Court in the case of co-accused Ravi (Supra), this Court is inclined to allow the present application.

6] Accordingly, without commenting on the merits of the case, the application filed by the applicant is **allowed**. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of **Rs.25,000/-** (rupees twenty five thousand) with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

7] M.Cr.C. stands ***allowed*** and ***disposed of***.

Certified copy as per rules.

(SUBODH ABHYANKAR)  
JUDGE

Bahar